

ITEM NO.12

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).978/2022

JITENDRA NATH MISHRA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 107170/2023 - STAY APPLICATION)

Date : 30-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. Giriraj Pandey, Adv.  
Ms. Alpana Pandey, Adv.  
Mr. A. K. Tiwari, Adv.  
Mr. Ramjee Pandey, AOR

For Respondent(s) Mr. S.R. Singh, Sr. Adv.  
Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. While hearing the interim application seeking stay of the order impugned in the appeal, we were inclined to proceed with hearing of the appeal itself. Confronted with such a situation, learned counsel appearing for the appellant seeks a day's time to return better prepared.
2. List the appeal for hearing tomorrow, i.e., 31.05.2023.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR